

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT)(Insolvency) No. 326 of 2017

IN THE MATTER OF:

Manish Jain (Corporate Debtor)

...Appellant

Vs

Central Bank of India Ltd. & Anr.

....Respondents

Present:

**For Appellant: Mr. Purti Marwaha Gupta and Ms. Heena George,
Advocates.**

**For Respondents: Mr. Jaswinder Singh, Advocate and Ms. Shipra
Shukla, Advocates for Respondent No. 1**

**Mr. Anant A. Pavgi and Mr. Tushar Tyagi,
Advocates for Resolution Professional.**

ORDER

01.11.2018: Ms. Heena George, learned Advocate appearing on behalf of Appellant sought permission to withdraw the appeal. Mr Jaswinder Singh, learned Advocate appearing on behalf of 1st Respondent has no objection to the same.

The appeal is dismissed as withdrawn without any liberty to the Appellant to challenge the same very order.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

Akc/Sk